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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 224/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2018**

Name of the Company: Intelux Electronics Pvt. Ltd.
V/s.
GRE Electronics Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TANAYA SHAH FOR ISHAN JOSHI	ADVOCATE	APPLICANT	Tanaya Shah
2.				

ORDER

Advocate Ms. Tanaya Shah on behalf of Advocate Mr. Ishan Joshi is present for the Operational Creditor/Petitioner.

The Proof of service of copy of the petition on Respondent is filed.

The Petitioner is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Registry is directed to serve the notice of date of hearing on the Respondent along with copy of the order under acknowledgment.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 05.09.2018. for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 20th day of July, 2018.